

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 251 of 1991
~~Case No.~~

DATE OF DECISION 6.2.1992

Shri Brijnandan Ram B. Petitioner

Shri M.S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Brijnandan Ram B.
Diesel Assistant,
T.No. 2102-12,
Balsar.

.. Applicant

Versus

1. Union of India,
Through :
General Manager, W.Rly.,
Churchgate,
Bombay.
2. Divisional Rly. Manager (E),
Mechanical,
Bombay Central,
Bombay.

.. Respondents

O.A. No. 251 of 1991

O R A L - O R D E R

Dated : 6.2.1992.

Per : Hon'ble Mr. R.C. Bhatt .. Member (J)

Heard learned advocate Mr. M.S. Trivedi ~~and~~
~~and~~ Mr. R.M. Vin learned advocate for the respondents
for the applicant. The applicant has filed this ~~as present~~
application under section 19 of the Administrative
Tribunals Act, 1985 initially seeking relief that
the respondents be directed to promote the applicant
to the higher post w.e.f. 27.2.1971 etc. but the
said relief has been amended by M.A. No. 268/91 by
which the applicant has deleted the original relief
and has now sought the relief that the deemed date
effect in the promotion of the applicant from the
date on which the juniors to the applicant have been
given first promotion and the second direction the
applicant seeks is that the respondent authorities
be directed to pay the arrears of difference of pay
with consequential benefits. The grievance of the

3. The respondent No. 2 - Divisional Railway Manager (E) (Mechanical) BCT may consider this application as representation and decide the grievance of the applicant within three months from the date on which the order is received. The office to send a copy of this Original Application ^{to the Tribunal} alongwith the order to the respondent No. 2 to enable the respondent No. 2 to decide the grievance of the applicant. Respondent No. 2 to give opportunity to the applicant to be heard on the points raised in this matter and that may be raised at the time of hearing. If the applicant is dis-satisfied with the decision that may be given by respondent No. 2, he would be entitled to approach the Tribunal. The application is therefore, disposed of at the admission stage. accordingly.

RcB

(R C Bhatt)
Member (J)

*Mogera

M.A./268/91 in OA/251/91

Date : Office Report

Order

12.08.1991

: Present : Mr.P.P.Bhatt, learned advocate
for the applicant.

Mr.R.M.Vin, learned advocate for
the respondents.

: Amendment allowed. Learned counsel
may carry out the amendment within a week.

: The matter may be listed thereafter. MA dispensed

R.C.Bhatt

: (R.C.Bhatt)
: Member (J)

M M L
(M.M.Singh)
Member (A)

*Ani.